

(8)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
* * *

RA 67/93 in OA 2243/92

Date of Decision : 23.03.1993

Sh.V.D. Sharma Vs. Union of India & Anr.

ORDER

The applicant has filed this RA against the judgement dt. 6.11.1992 by which the application of the applicant was dismissed as hopelessly barred by time. The applicant has also filed MP 713/93 for condonation of delay in filing the Review Application. The RA has been filed on 2.3.1993. The ground taken by the review applicant is that the copy of the judgement was delivered in the office chamber of the counsel of the applicant in December, 1992, but the same could not be brought to the knowledge of the counsel who learnt about the judgement only in January, 1993. It is said that the delay is only on account of the counsel of the applicant. No affidavit of the clerk of the counsel has been filed in support of this contention. The averments raised in this MP 713/93 for condonation of delay are not substantiated and the Review Application is, therefore, dismissed as barred by time, so also the Review Application.

J. P. Sharma.

(J.P. SHARMA)
MEMBER (J)